

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

1A(I.B.C)/1334(CH) 2023

IA(I.B.C)/694 (CH)2023

IA(I.B.C)/1081(CHJ)2024

IA(I.B.C)/1427(CH)2024

1A(I.B.C)/1300 (CH)2024

In

CP(IB) No. 122/Chd/HP/2020

(Admitted)

IN THE MATTER OF:

Mr. Ravi Kumar Verma

...Petitioner-Financial Creditor

Versus

Mega Bakers Private Limited.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2)

Rule: 11 of NCLT, 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 19.08.2024.

Sd/-

Court Officer

July 02, 2024

Priyanka